

आयकर अपीलीय अधिकरण, चण्डीगढ़ न्यायपीठ “बी” चण्डीगढ़
IN THE INCOME TAX APPELLATE TRIBUNAL, CHANDIGARH
BENCH “B” CHANDIGARH

BEFORE: SMT.ANNAPURNA GUPTA, ACCOUNTANT MEMBER &
SHRI R.L.NEGI, JUDICIAL MEMBER

आयकर अपील सं./ ITA No. 1605/CHD/2019

निर्धारण वर्ष / Assessment Year : 2016-17

Shri Adarsh Bhatia, HUF House No. 1548, Sector 18D, Chandigarh.	Versus	The DCIT, Panchkula Circle, Panchkula.
स्थायी लेखा सं./PAN NO: AAGHA1919L		
अपीलार्थी/Appellant		प्रत्यर्थी/Respondent

(Virtual Court)

निर्धारिती की ओर से/Assessee by : Shri Sanjeev Garg, C.A.

राजस्व की ओर से/ Revenue by : Smt. Meenakshi Vohra, Addl.CIT

सुनवाई की तारीख/Date of Hearing : 24.12.2020

उदघोषणा की तारीख/Date of Pronouncement : 11.01.2021

आदेश/Order

PER ANNAPURNA GUPTA, ACCOUNTANT MEMBER:

The present appeal has been preferred by the assessee against the order dated 04.10.2019 of the Commissioner of Income Tax (Appeals), Panchkula.

2. At the outset, Ld. Counsel for the assessee has submitted that since the assessee had moved an application for 'Vivad Se Vishwas Scheme, 2020' and the Income Tax Department has issued Form No.3, thus settling the dispute, therefore, he

intends to withdraw the present appeal. A separate application dated 23.12.2020 for withdrawal of the appeal has been submitted by the ld. Counsel for the assessee. The ld. DR has no objection for the said withdrawal.

In view of the above, the appeal of the assessee is hereby dismissed as 'Withdrawn'

Order pronounced on 11.01.2021.

Sd/-

Sd/-

(R.L.NEGI)

न्यायिक सदस्य/ Judicial Member

"Poonam"

आदेश की प्रतिलिपि अग्रेषित/ Copy of the order forwarded to :

1. अपीलार्थी/ The Appellant
2. प्रत्यर्थी/ The Respondent
3. आयकर आयुक्त/ CIT
4. आयकर आयुक्त (अपील)/ The CIT(A)
5. विभागीय प्रतिनिधि, आयकर अपीलीय आधिकरण, चण्डीगढ़/ DR, ITAT, CHANDIGARH
6. गार्ड फाईल/ Guard File

(ANNAPURNA GUPTA)

लेखा सदस्य/ Accountant Member

आदेशानुसार/ By order,

सहायक पंजीकार/ Assistant Registrar